

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 123**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd. .... Applicant/petitioner  
v.  
Value Infrabuild India Pvt. Ltd. .... Respondent

**SECTION : UNDER SECTION 7 OF THE IBC, 2016**

**Order delivered on 19.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner: Mr. Sanjay Kumar Singh, RP in person

**ORDER**

**IA-1032(PB)/2020:-** In the first meeting of CoC held on 31.01.2020, the name of the IRP Mr. Sanjay Kumar Singh has been approved for confirmation to act as RP. The resolution has been passed by e-voting share of 100 % of the CoC. We confirm the appointment of Mr. Singh as resolution professional of the corporate debtor in terms of the approval given by the CoC.

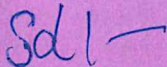
The application stands disposed of.

**IA-827(PB)/2020:-**

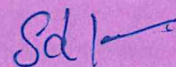
The present application has been filed under Section 19(2) of the Code.

Let notices be issued to the non-applicant-respondents no. 1 to 6 for 12.03.2020.

List on 12.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**